

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:2516  
ANSWERED ON:24.11.2010  
CORRUPTION IN BUREAUCRACY  
Rama Devi Smt. ;Vasava Shri Mansukhbhai D.

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether the corruption in bureaucracy has become rampant;
- (b) if so, the reaction of the Government thereto;
- (c) the number of cases of corruption investigated by the CVC and the CBI during the last three years and the current year;
- (d) the number of cases in which Government action has been recommended by the agencies;
- (e) whether the Government does not take timely action on the said recommendations consequently the said action is rendered ineffective; and
- (f) if so, the reactions of the Government thereto?

**Answer**

Minister of State in the Ministry of Planning and Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Personnel, Public Grievances and Pensions. (SHRI V. NARAYANASAMY)

(a) to (b) : It has been observed by some experts that there is a perception that corruption in bureaucracy is steadily increasing. Government believes that corruption is a menace that has a wide range of corrosive effect on society. It undermines democracy and the rule of law, leads to violations of human rights, distorts markets, and erodes the quality of life. Corruption hurts the poor disproportionately by diverting funds intended for development, restricts a Government's ability to provide basic services, and feeds inequality and injustice.

(c) & (d): The CVC is an advisory body and it tenders advice to the Central Government Ministry/Department/ Organisation on such matters as may be referred to it. Year-wise details of punishment imposed in respect of cases where CVC's advice was obtained are as under:-

Year	Prosecution sanctioned	Major Penalty	Minor Penalty
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2007	192	1002	1164
2008	138	909	1173
2009	225	876	947

The CBI has registered the following number of cases under the Prevention of Corruption Act, 1988 during the last three years and the current year:-

Year	No. of cases registered under PC Act
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2007	688
2008	74
2009	795
2010	566

(upto 31.10.2010)

The number of cases in which the CBI has recommended Regular Departmental Action against Public Servants during last 3 years & current year 2010 (till 31.10.2010) is given below:-

Year Number of cases in which Regular  
Departmental Action has been  
recommended against public servants by CBI

2007 377  
2008 383  
2009 372  
2010 272  
(upto 31.10.2010)

(e)&(f): Though a time limit of three month has been fixed for grant of sanction for prosecution, sometimes there is delay in giving sanction of prosecution within the prescribed time. The delay is often caused due to detailed analysis of the available evidence, consultation with CVC, State Governments and other agencies and sometimes non-availability of relevant documentary evidence. The CVC, however, reviews cases from time to time where there is unusual delay. In disciplinary matters, the final decision for imposition of a penalty vests with the Disciplinary Authority concerned. The decision is arrived at after following the due procedure laid down under the relevant Disciplinary & Appeal Rules. In cases where there is unusual delay, the CVC points out the same to the concerned authority and asks them to finalize such cases promptly. Department of Personnel & Training also monitors progress of such cases through the Annual Action Plan on Anti-Corruption measures.